

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "A" : HYDERABAD
(THROUGH VIDEO CONFERENCE)**

**BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

I.T.A. No. 1117/HYD/2019

Assessment Year: 2014-15

The Adarsha Bharathi Farmers Service Co-operative Society Limited, ANANTHAPUR [PAN: AAATT5883A]	Vs	Assistant Commissioner of Income Tax, Circle-1, ANANTHAPUR (Appeal against Revision orders of Pr.CIT, Kurnool u/s.263)
(Appellant)		(Respondent)

For Assessee : Shri K.C.Devdas, AR

For Revenue : Shri R.Dipak, DR

Date of Hearing : 29-04-2021

Date of Pronouncement : 30-04-2021

ORDER

PER BENCH:

This assessee's appeal for AY.2014-15 arises from the CIT(A)-Kurnool's order dated 25-03-2019 passed in proceedings u/s.143(3) of the Income Tax Act, 1961 [in short, 'the Act'].

2. It transpires at the outset that this assessee's instant appeal suffers from 33 days delay stated to be attributable to the reason(s) beyond its control as per condonation petition/affidavit dt. 13-07-2018. No rebuttal has come from the departmental side. The impugned delay is condoned therefore.

3. At the outset, we are informed during the course of hearing from the assessee's side that it has filed for settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' in prescribed Form No.1 & 2 and Form(s)-3 in tune thereto; also stands issued followed by payment of all due tax(es) therefore.

4. This appeal is dismissed as withdrawn in above terms.

Order pronounced in the open court on 30th April, 2021

Sd/-
(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

Hyderabad,
Dated: 30-04-2021

TNMM

Copy to :

1.The Adarsha Bharathi Farmers Service Co-operative Society Limited, AR 103, Kanekal, Ananthapur.

2.The Asst.Commissioner of Income Tax, Circle-1, Ananthapur.

3.CIT(Appeals)-Kurnool.

4.Addl.CIT-Ananthapur.

5.D.R. ITAT, Hyderabad.

6.Guard File.